

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NOS. 1114-1116 OF 2015

WITH

CRL.MISC.PETITION NOS.14814-14816 & 14817-14819 OF 2015

(Applications for stay and exemption from filing official translation)

Bhagwati Sharma, Advocate, Kushinagar ...Petitioner(s)

VERSUS

S.P. Sharma, CJM, Kushinagar ... Respondent(s)

OFFICE REPORT

The appeals above mentioned were listed before the Hon'ble Court on 7th September, 2015 when the Court was pleased to pass the following order:

**"Delay condoned.
Issue notice returnable within six weeks.
In the meantime, there shall be stay of operation
only of the sentence of imprisonment."**

Accordingly Show Cause Notice returnable on 16th November, 2015 has been issued to the sole Respondent by registered post A.D. on 23rd September, 2015.

Service of Show Cause Notice is awaited in respect of sole Respondent.

The appeals above mentioned are listed before the Hon'ble Court with this office report.

DATED this the 6th day of November, 2015.

ASSISTANT REGISTRAR

COPY TO:

Mr. Ravindra S. Garia, Advocate
Office B no. 2, S-556 School Block, Part-II,
Shakarpur, Delhi - 92

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ASSISTANT REGISTRAR